

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 587/2024

In the matter of:

Mohd. Kamran Civilian Welfare Charitable Trust

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

INDEX

S. No.	Contents	Page No.
1	Action taken report on behalf of Delhi Pollution Control Committee (DPCC) in terms the order dated 16.07.2025	1-3
2	<u>Annexure-1 (Colly)</u> Copy of the inspection report alongwith photographs dated 02.06.2022.	4-5
3	<u>Annexure-2</u> Copy of the Hon'ble Delhi High Court order dated 06.05.2024 passed in WP(C) No. 5607/2022.	6-9
4	<u>Annexure-3 (Colly)</u> Copy of the inspection report alongwith photographs dated 12.11.2025.	10-26

Filed by:

New Delhi:

Dated: 22.01.2026


Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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Original Application No. 587/2024

In the matter of:

Mohd. Kamran Civilian Welfare Charitable Trust

...Applicant

Versus

Govt. of NCT of Delhi
...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE (RESPONDENT NUMBER-1) IN
COMPLAINE TO THE ORDER DATED 16.07.2025.**

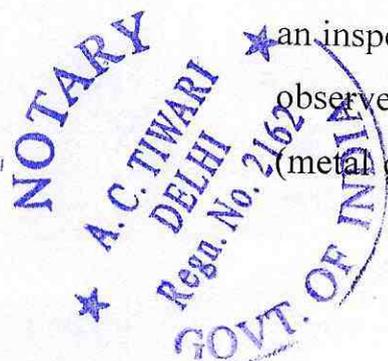
I, Siddhartha Gautam, Sr. Env. Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Env. Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, the Hon'ble Tribunal taken up this matter on 08.08.2024 and pleased to issue notice on the basis of the letter submitted by applicant. Grievance in this matter is about operation of illegal factory running on Government land at 1584, Ground Floor, Street Peepal

NOTARY
★ A.C. TIWARI
DELHI
★ Rega. No. 2162
★ GOVT. OF INDIA

Wali Pahari Bhojhla, Turkman Gate, Delhi. In compliance with order dated 08.08.2024, the DPCC filed its report on 04.04.2025, which is part of record of This Hon`ble Tribunal.

3. That, This Hon`ble Tribunal considered the records and vide order dated 16.07.2025 pleased to dispose of the OA while directing DPCC to ascertain if any such industrial activity in violation of the environmental norms was continuing earlier and if that is so, DPCC is required to take action for imposition of environmental compensation on the person responsible for running such an activity.
4. That, it is pertinent to mention here that the applicant herein filed a Writ Petition (Civil) No. 5607 of 2022 before the Hon`ble High Court of Delhi alleging industrial activities at 1584, Ground Floor, Gali Peepal Wali, Tahari Bhojal, Turkman Gate, Delhi-06. DPCC carried out an inspection on 02.06.2022 of the premises and observed the unit was found operational and engaged in light engineering works. The activity of the unit falls under White category of Industries. Copy of the inspection report dated 02.06.2022 alongwith photographs is enclosed herewith as **ANNEXURE-1 (Colly)**. The Hon`ble High Court of Delhi disposed of the writ vide order dated 06.05.2024. Copy of the order dated 06.05.2024 passed in WP(C) 5607/2022 is enclosed herewith as **Annexure-2**.
5. That, in compliance with the orders passed by This Hon`ble Tribunal an inspection of the premises was carried out on 12.11.2025 and it was observed that no industrial activity is being carried out, any machinery (metal cutting, punching, or any other) found placed/ installed within



the premises. It was also observed that some families are residing there. Copy of the inspection report dated 12.11.2025 alongwith photographs taken during inspection are enclosed herewith as ANNEXURE-3 (Colly).

6. That, as white category of industries are those activity which are not having pollution potential, and presently no activity was going on, therefore as on day no action is warranted against the erstwhile unit.
7. That, the present action take report may kindly be taken on record.

Santam
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 22 day of January, 2026.

Santam
DEPONENT



22 JAN 2026

ATTESTED
(Signature)
NOTARY PUBLIC
(DELHI INDIA)

b)

5

- 18. Detail of Power Connection : CANo-100454904
- 19. Whether Unit found in Operation : Yes/No
- 20. Status of Registration under Plastic Waste Management Rules, 2016 : ...N/A...
- 21. Whether Generating Hazardous Waste : Yes/No
- 22. Details about Hazardous Waste :
 - (a) Status of Authorization {if any} :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

- 1) Unit found operational & engaged in light Engineering works only.
- 2) No permission/NOC shown from any Govt. deptt.

M. Ghazal
JISTIND

02/06/22
Ashish, JEE

Signatures, Name & Designation of inspecting officials.



6

§-5 and 6

Annexure-2

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS(C) 408/2023 & CM APPL. 16006/2023

CIVILIAN WELFARE CHARITABLE TRUST REGD.THROUGH
ITS CHAIRMAN MOHD. KAMRAN Petitioner

Through: Ms. Seema Sharma with Ms. Rekha,
Ms. Shalini Thakur, Ms. Sujata Nath,
Mr. Saudeep and Mr. Garv Shingari,
Advocates.

versus

SHRI GYANESH BHARTI COMMISSIONER,
MCD AND ORS. Respondent

Through: Mr. Anurag Ahluwalia, CGSC for R-
1 with Mr. Abhay Singh, Advocate
for R-1, 4 and 10/UOI
Mr. Ashutosh Kaushik with Mr. Rony
John, Advocates for DDA.
Ms. Beenashaw Soni, Standing
Counsel, MCD with Ms. Mansi Jain
and Ms. Ann Joseph, Advocates for
MCD.
Mr. Rajat Sharma and Mr. Nalin
Hingorani, Advocates for Mr. Biraja
Mahapatra, Advocate for R-12/
DPCC.
Mr. Parth Goyal, Advocate for Mr.
Jawahar Raja, ASC(C) GNCTD, R-3
to 7 and R-14 with Inspector
Balmukund Rai, P.S. Chandni Mahal
Ms. Manika Tripathy, Mr. Rony John
and Mr. Naveen Sarswat, Advocates
for DDA
Ms. Kamna Singh, Advocate for R-9
Ms. Richa Dhawan, Ms. Shreya
Manjari, Mr. Anuj Chaturvedi,
Advocates for DUSIB

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W.P.(C) 5607/2022, CM APPL. 16628/2022, CM APPL. 20055/2022,
CM APPL. 27271/2022, CM APPL. 58534-58535/2023, CM APPL.
5399/2024 & CM APPL. 25441/2024

CIVILIAN WELFARE CHARITABLE TRUST (REGD.)
THROUGH ITS CHAIRMAN MOHD. KAMRAN Petitioner

Through: Ms. Seema Sharma with Ms. Rekha,
Ms. Shalini Thakur, Ms. Sujata Nath,
Mr. Saudeep and Mr. GARV Shingari,
Advocates.

versus

UNION OF INDIA & ORS.

..... Respondent

Through:

Mr. Anurag Ahluwalia, CGSC for R-
1 with Mr. Abhay Singh, Advocate
for R-1, 4 and 10/UOI

Mr. Ashutosh Kaushik with Mr. Rony
John, Advocates for DDA.

Ms. Beenashaw Soni, Standing
Counsel, MCD with Ms. Mansi Jain
and Ms. Ann Joseph, Advocates for
MCD.

Mr. Rajat Sharma and Mr. Nalin
Hingorani, Advocates for Mr. Biraja
Mahapatra, Advocate for R-12/
DPCC.

Mr. Parth Goyal, Advocate for Mr.
Jawahar Raja, ASC(C) GNCTD, R-3
to 7 and R-14 with Inspector
Balmukund Rai, P.S. Chandni Mahal
Mr. Varun Goswami, Mr. Rajesh
Singh, Mr. Sahil Agarwal, Mr. Hritik
Chaudhary, Advocate with Applicant
Amanuddin

Ms. Manika Tripathy, Mr. Rony John
and Mr. Naveen Sarswat, Advocates
for DDA

Ms. Richa Dhawan, Ms. Shreya



8

Manjari, Mr. Anuj Chaturvedi,
Advocates for DUSIB
Mr. Rishikesh Kumar, ASC, GNCTD
with Ms. Sheenu Priya, Mr. Atik Gill
and Mr. Sudhir Kumar Shukla,
Advocates

CORAM:
HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

%
06.05.2024
CM APPL. 58535/ 2023 (for exemption) in W.P.(C) 5607/2022

Allowed, subject to all just exceptions.

Accordingly, the present application stands disposed of.

CM APPL. 25441/2024 and W.P.(C) 5607/2022

1. C.M application No. 25441/2024 has been filed by the Petitioner seeking directions to the Municipal Corporation of Delhi ('MCD') to book/seal/demolish the 60 odd alleged illegal properties mentioned in 15 of the application and to further direct Government of National Capital Territory of Delhi ('GNCTD') to disconnect the electricity and water connections of the properties in question.
2. It is pertinent to mention that in the initial writ petition the petitioner had alleged that illegal and unauthorized construction had been carried out in about ten properties.
3. Some of the Respondents have alleged that the present writ petition has been filed by the Petitioner to extort money.
4. The allegation of extortion is vehemently denied by the learned counsel for the Petitioner.
5. This Court is of the view that the disputed allegation of extortion cannot be examined in writ proceedings.

9



6. At this stage, learned counsel for the Applicant states that the Applicant shall file appropriate proceedings qua the allegation of extortion before the competent Court in accordance with law.

7. Keeping in view the fact that Special Task Force (STF), a specialized agency has been set up to deal with the issue of illegal and unauthorized construction in Delhi, this Court disposes off the present writ petition with a direction to the STF to treat the pending writ petition as well the pending applications as representations and to decide the same in accordance with law as expeditiously as possible. It is clarified that the rights and contentions of all the parties are left open.

8. If any demolition/ sealing action is required, the same shall be taken by the STF at the expense of the party violating the law.

9. The police authorities shall act in aid of whatever decision is taken by the STF as well as by the MCD.

CONT.CAS(C) 408/2023 & CM APPL. 16006/2023

CM APPL. 16628/2022, CM APPL. 20055/2022 CM APPL. 27271/2022, CM APPL. 58534/2023, CM APPL. 5399/2024

10. Learned counsel for the Petitioner does not wish to press the present petition and applications at this stage. Accordingly, the Contempt Petition and pending applications are disposed of as not pressed at this stage.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

MAY 6, 2024/msh

Annexure 3 (copy)

 **DELHI POLLUTION CONTROL COMMITTEE**
 DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
 4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6
 visit us at: <http://dpcc.delhigovt.nic.in>

Inspection Report

1. Name & Address of the Unit : M/s 1584, Ground floor,
Street Peepal Udali, Pahari
Bhujla, Turkman Gate,
Delhi-110006
2. Owner/ Partner's Name & Contact
Details(Phone & E-mail) :
3. Date of Inspection : 12/11/2025
4. Name & Designation of the Persons
contacted at the industry :
5. Kind of Industry :
6. Product & Capacity :
7. Main Raw Materials :
8. Water Polluting : Yes/No ETP Installed : Yes/No
9. Air Pollution : Yes/No ECS Installed : Yes/No
10. Details of Stack Height
(Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used :
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into.....
13. Status of Consent {If Any} :
4. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
5. Plot Area :
6. Labour :
7. Machinery :

18. Detail of Power Connection :
19. Whether Unit found in Operation : Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 :
21. Whether Generating Hazardous Waste : Yes/No
22. Details about Hazardous Waste :
- (a) Status of Authorization (if any) :
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- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

Remarks (if Any)

1) Alleged premises was inspected by the officials of DPCC and during inspection it was observed that no any industrial is being carried out and also, no any machinery (metal cutting, punching or any other) found placed/installed within premises of inspection. It was also observed that some families are residing there.

37/11/25

RUKHSAR

Signature, Name & Designation of Inspecting officials

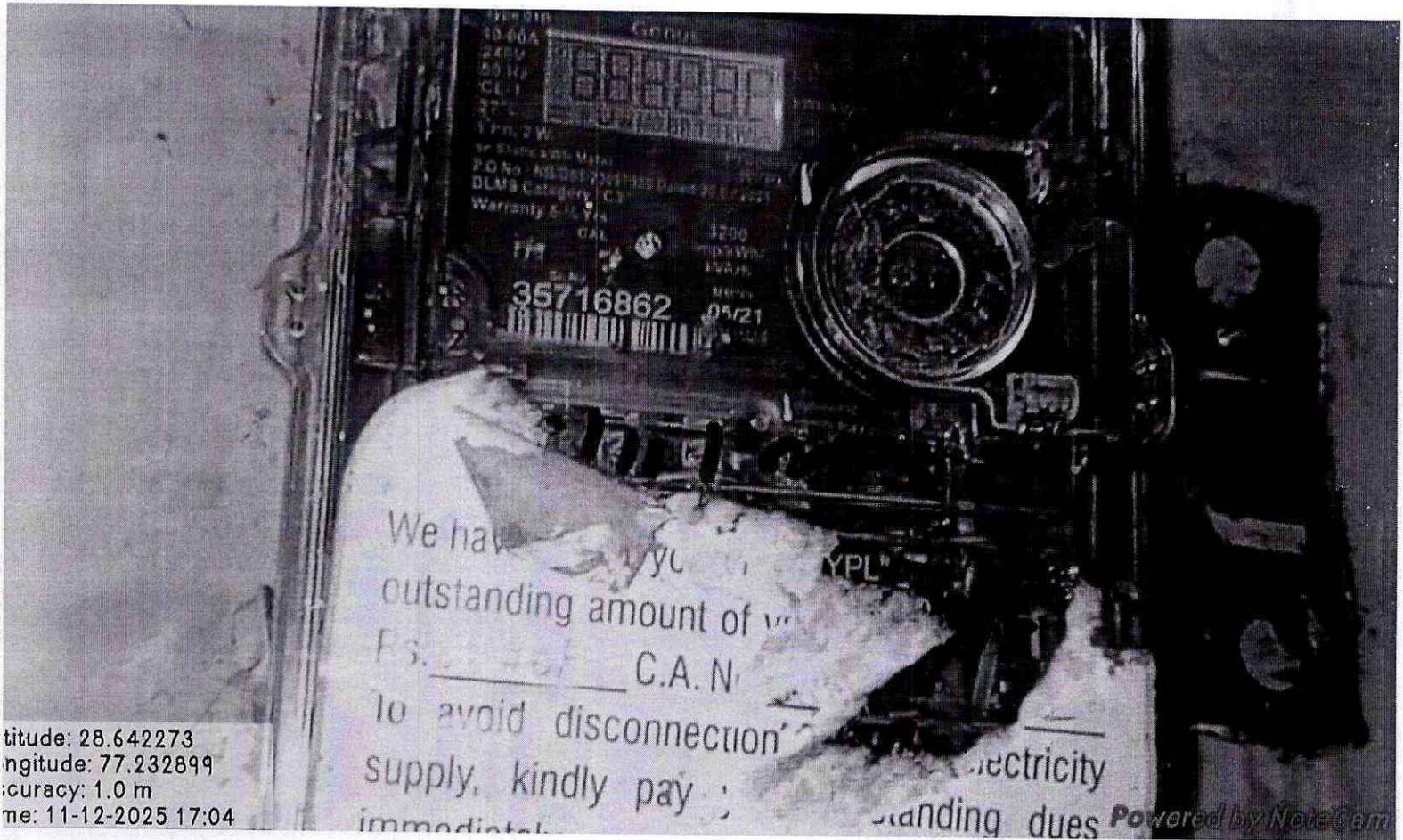
(Signature)
12/11/2025



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1877902/2025/CMC 7 DPCC

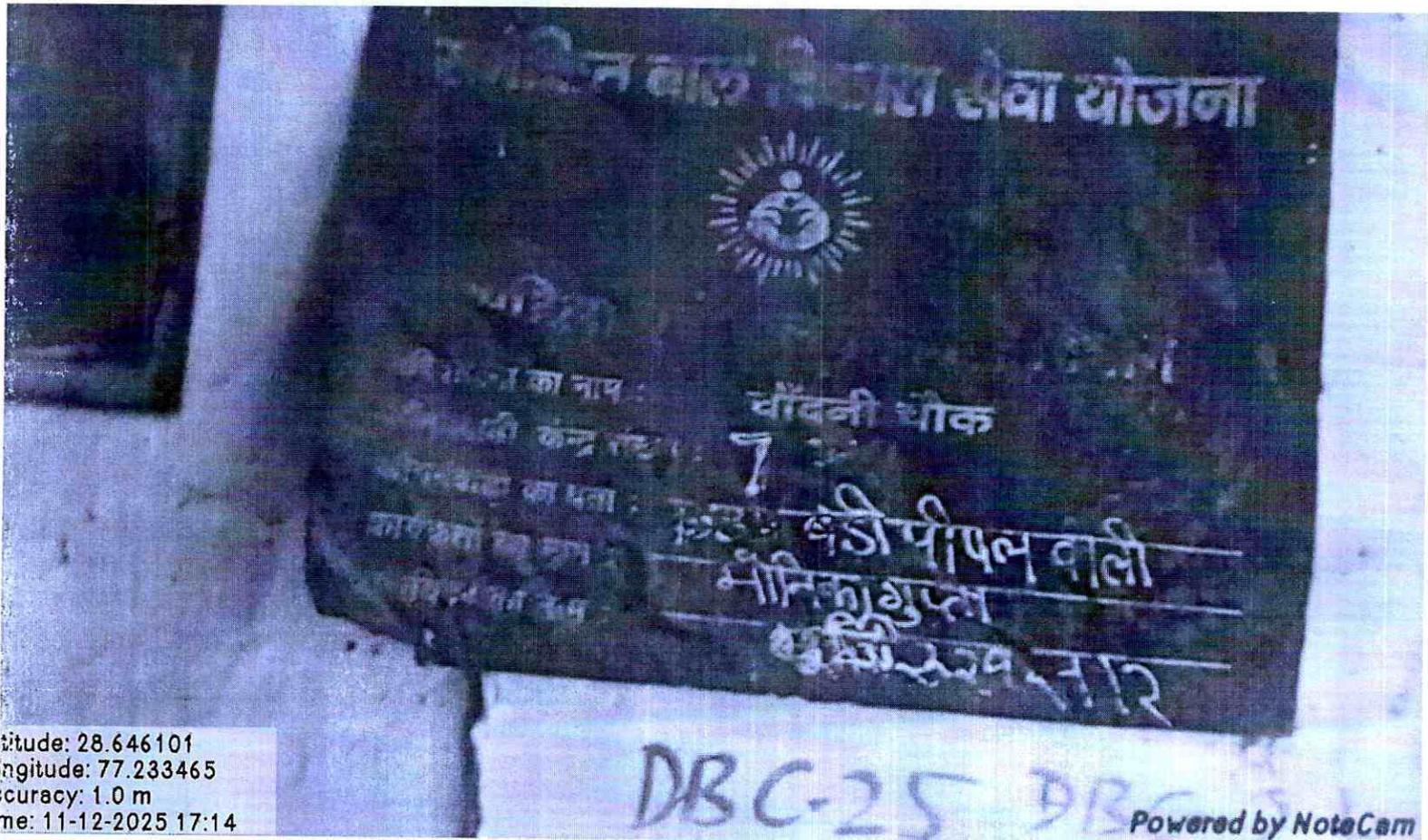




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1877902/2025/CMC 7 DPCC





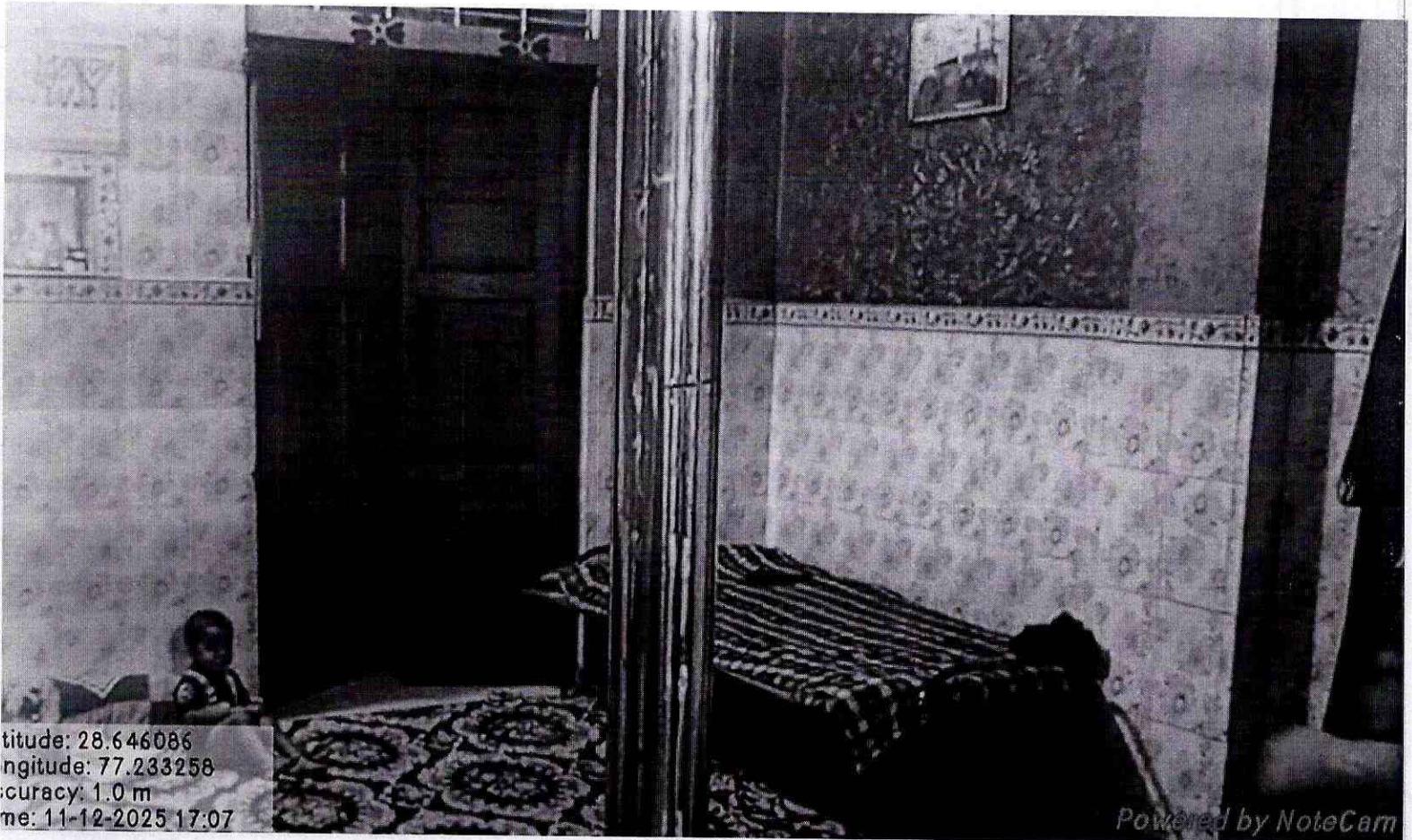
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1877902/2025/CMC 7 DPCC



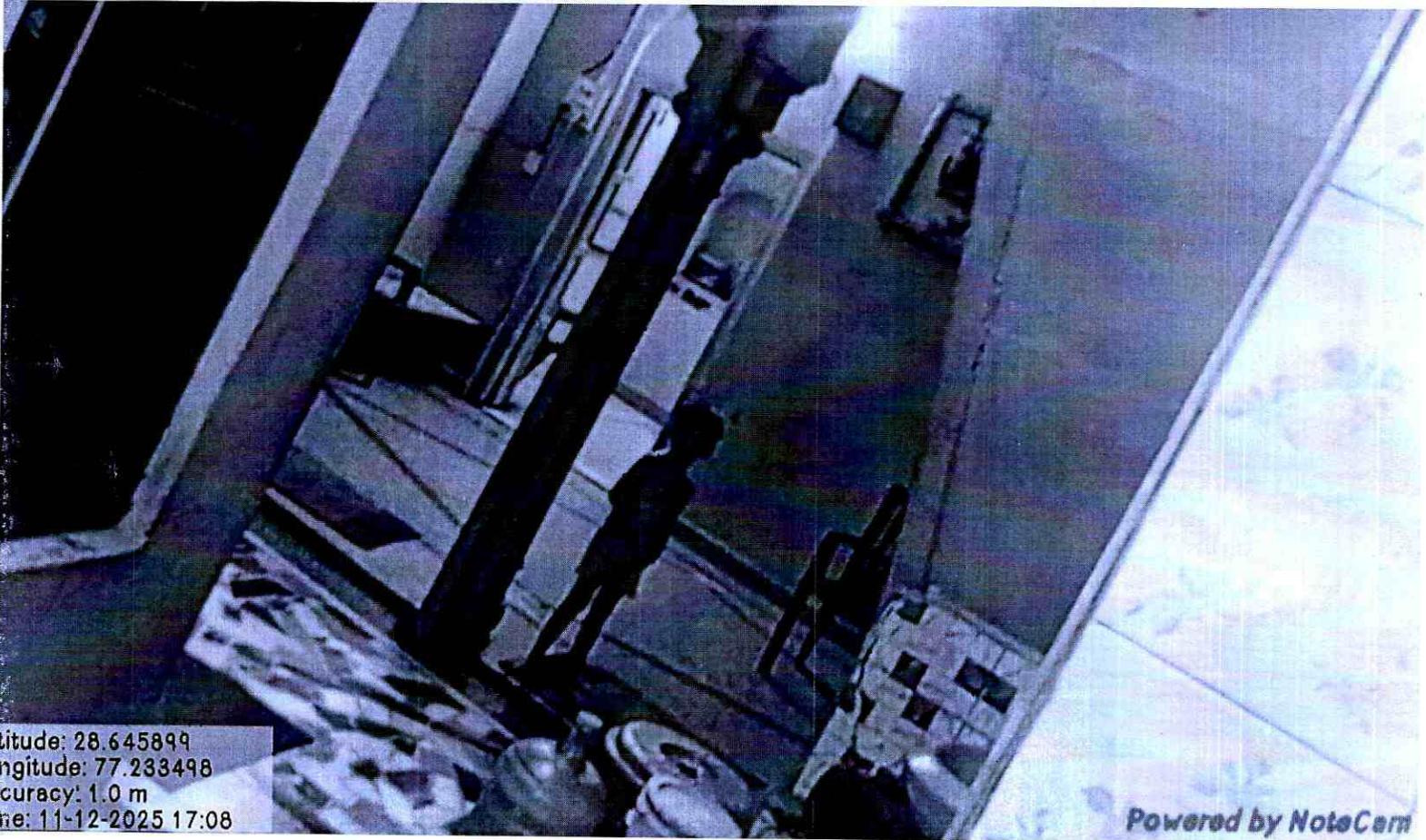


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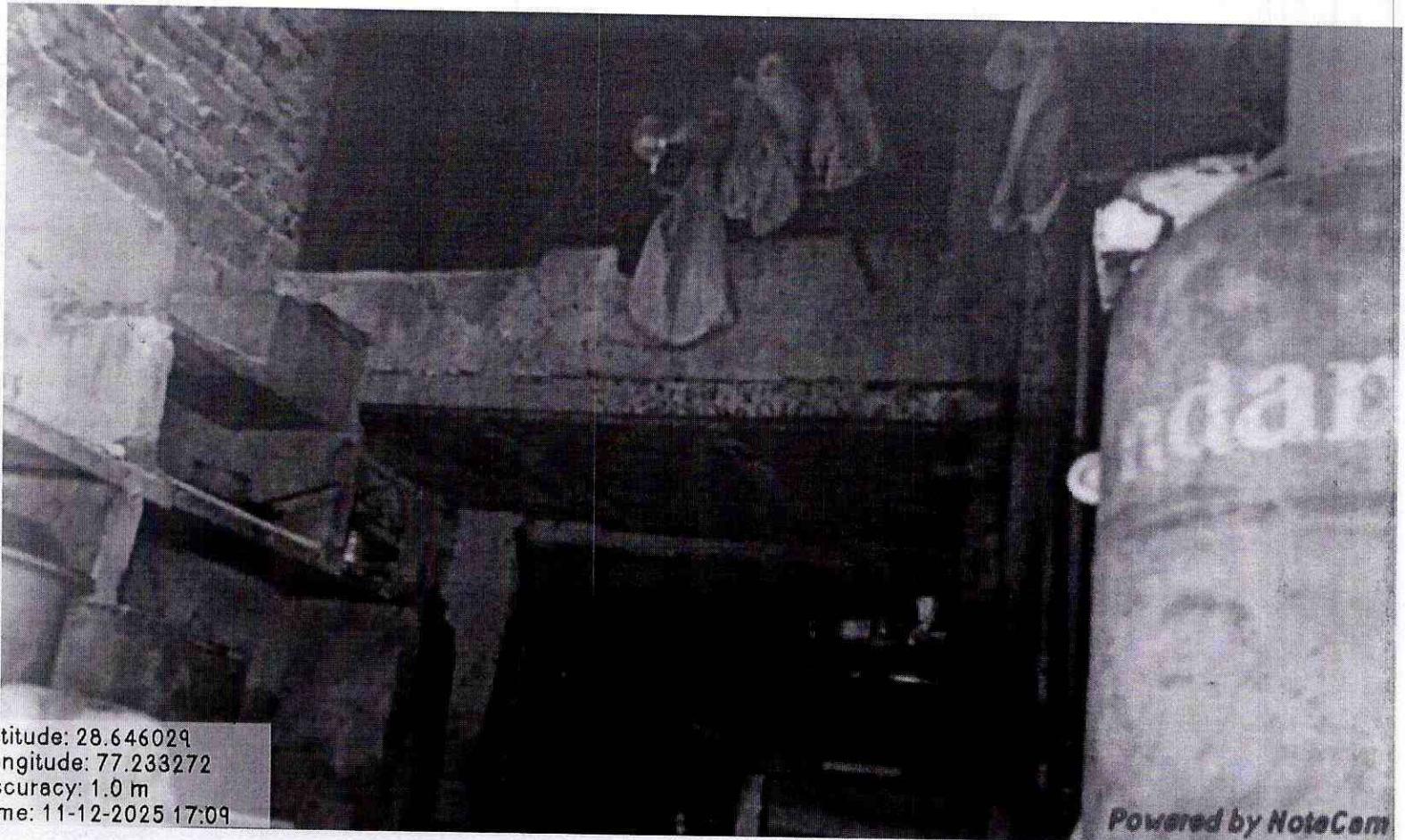
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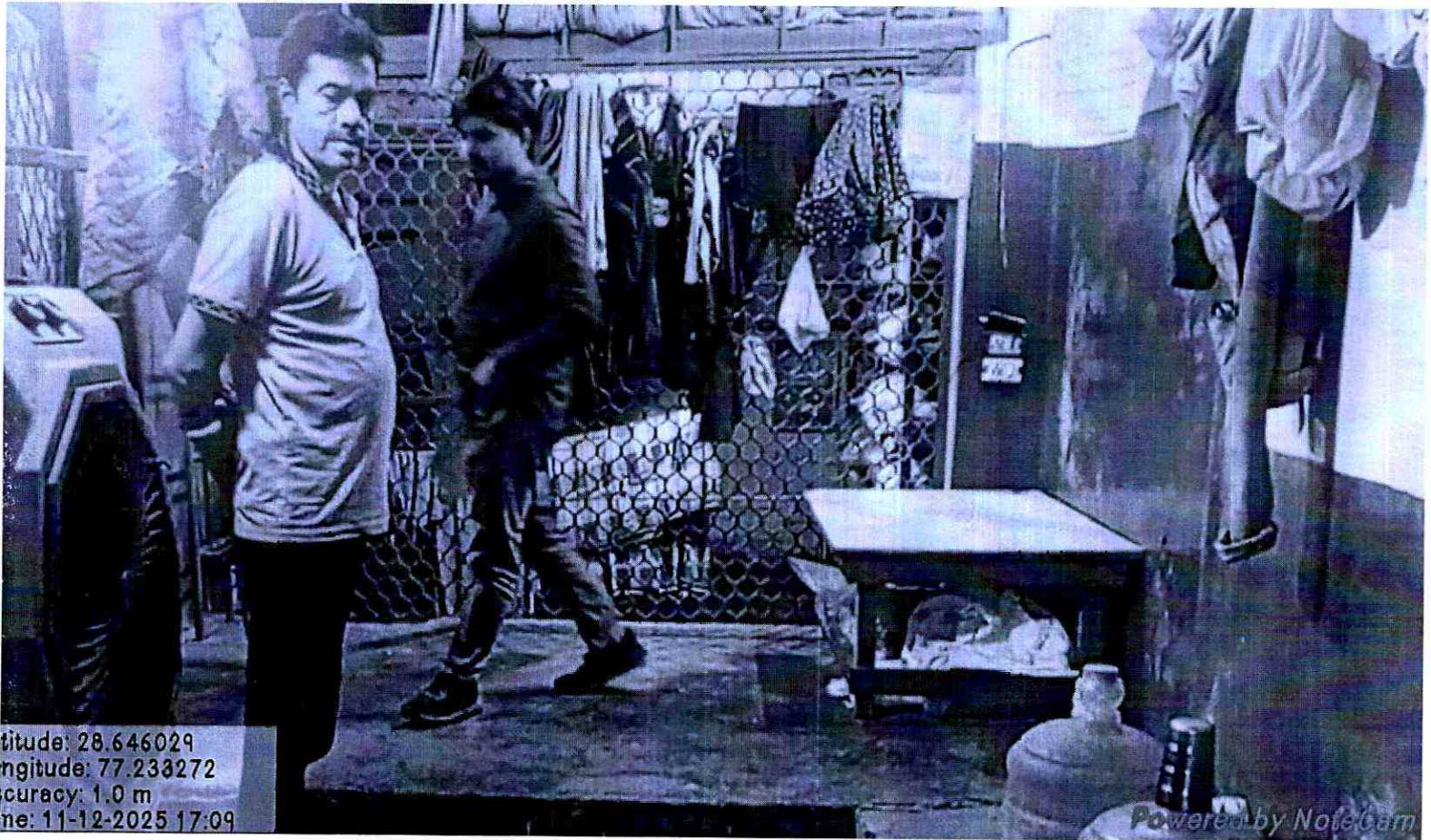


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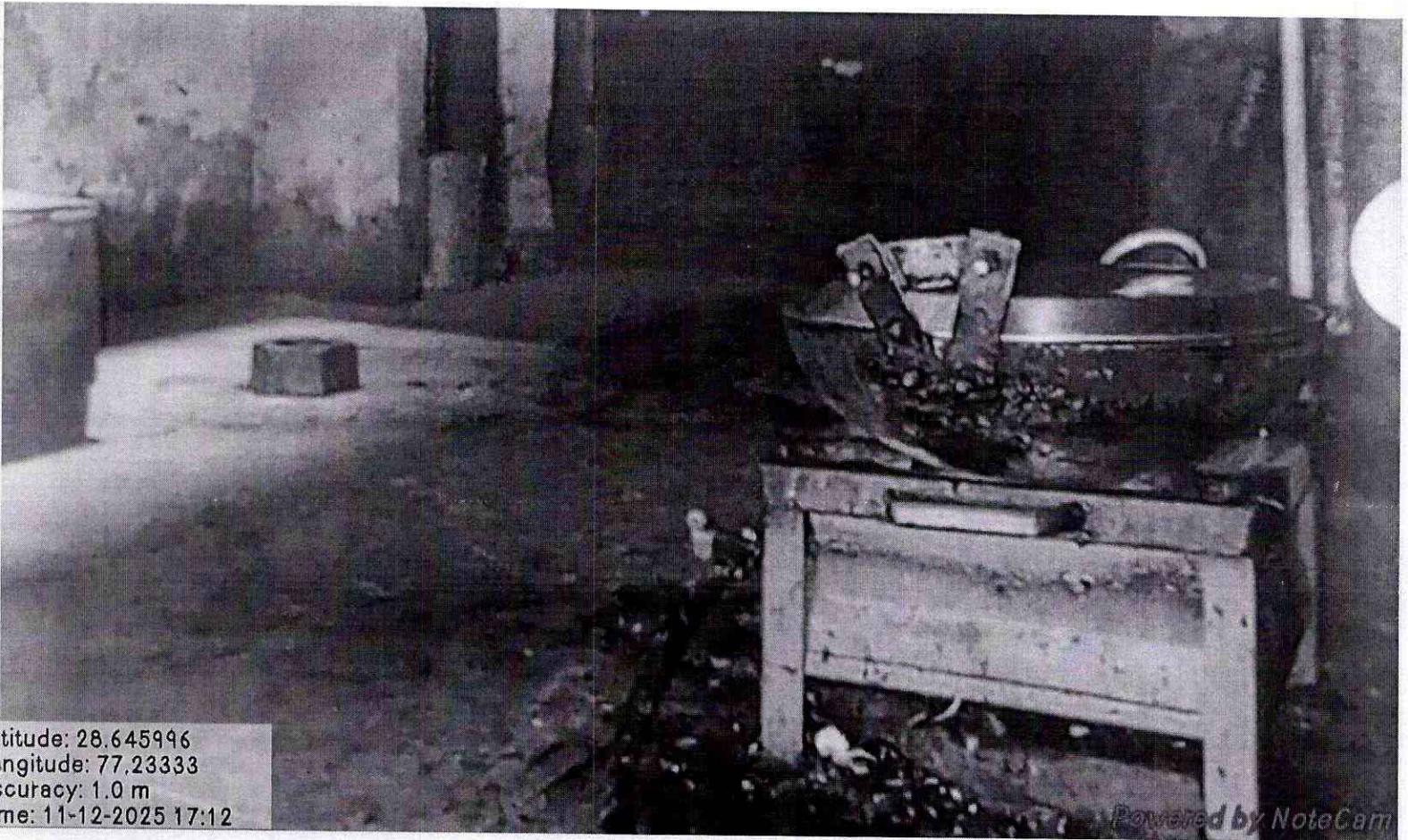


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